

C.A.No. 5168 OF 2000
ITEM No.1

Court No.11

SECTION XVI
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 10-11 in
Civil Appeal No.5168/2000

SANCHAYANI SAVINGS INVESTMENT(I) LT.&ORS

Appellant (s)

VERSUS

STATE OF WEST BENGAL & ORS

Respondent (s)

(With prayer for interim relief)

(For appointment of special Officer and exemption from filing O.T.)

(With Office Report)

With I.A. 15 (Appln.(s) for directions)

Date : 30/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR

HON'BLE MR. JUSTICE ARUN KUMAR

For Appellant (s) Mr. T.r. Andhyarujina, Sr. Adv.
Mr. S.V. Deshpande, Adv.
Mrs. Anuradha Rustagi, Adv.

For Respondent (s) Mr. Deba Prasad Mukherjee, Adv.

Mr. Rana Mukherjee, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Goodwill Indeevar, Adv.

Mr. D. Mahesh Babu, Adv.

Mr. Harish Salve, Sr. Adv.
Mr. Ramesh Babu M.R., Adv.
Ms. Manisha Singh, Adv.
Mr. Srinjoy Banerjee, Adv.
Miss Arundhati, Adv.
Ms. Anupamo Madahon, Adv.

Mr. Dushyant A Dave, Adv.
Mr. G.K. Bansal, Adv.
Mr. Sanjay Bansal, Adv.

Mr. B. B. Sawhney, Sr. Adv.
Mr. Mohd.A. Siddqui, Adv.
Mr. Ritesh Kumar, Adv.
Ms. Indra Sawhney, Adv.

Mr. S.N. Bhat, Adv.

Mr. Ajit Kumar Pande, Adv.

Mr. Shivaji M. Jadhav, Adv.
Mr. Himanshu Gupta, Adv.
Mr. Brij Kishore Shah, Adv.

UPON hearing counsel the Court made the following

O R D E R

Some written suggestions have been submitted on behalf of the Reserve Bank of India which shal

l be placed on
record. The Appellants may file an affidavit in the light of the suggestions made more partic
ularly in regard to any other property or accounts, whereabouts of which may not have been p
rovided to this Court so far as well as in relation to the original title deeds of properti
es which have been disclosed and the properties which have not been disclosed earlier.
List on Friday (6.2.2004).

(Sarojbala)
PA to Addl.Registrar

(Promila Nagpal)
Court Master